

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

208. IA/1465/2021 C.P. (IB)/547(MB)2020

IN THE MATTER OF

State Bank Of India

... Petitioner

Vs

Aditya Fabrication Pvt Ltd

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Ajinkya Kurdukar (PH)

For the Respondent:

ORDER

IA 1465 of 2021- From the perusal of the order from 09.06.2022, it is evident that only on two occasions i.e. on 09.06.2022 and 03.11.2022, Ms. Parisha Shah appeared on behalf of Respondent No. 1. None appeared on behalf of Respondent No. 2 ever. The reply of Respondent No. 1 is on record. Respondent No. 2 was proceeded ex-parte vide order dated 09.06.2022. As the matter has been pending since 2020, we deem it appropriate to grant one last opportunity to Respondent No. 1 to advance the arguments on the next date. If none is present on behalf of the Respondent No. 1, we shall be constrained to proceed with the matter. Adjourned to **06.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/